

[Shri Vishwanath Pratap Singh]

of the Cardamom Board, Ernakulam, for the years 1973-74 and 1974-75 and the Audit Reports thereon, under sub-section (4) of section 19 of the Cardamom Act, 1965. [Placed in Library. See No. LT-11351/76].

(4) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 619A of the Companies Act, 1956 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu:—

(i) Review by the Government of Tamil Nadu on the working of the Tamil Nadu Handicrafts Development Corporation Limited, Madras for the year ended 31st March, 1974.

(ii) Annual Report of the Tamil Nadu Handicrafts Development Corporation Limited, Madras, for the year ended 31st March, 1974 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-11352/76].

11.04 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 6) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following seven Bills passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 11th August, 1976:—

(1) The President's Pensions (Amendment) Bill, 1976.

(2) The Territorial Waters, Continental Shelf, Exclusive Economic Zone and other Maritime Zones Bill, 1976.

(3) The Contingency Fund of India (Amendment) Bill, 1976.

(4) The Antiquities and Art Treasures (Amendment) Bill, 1976.

(5) The Appropriation (No. 5) Bill, 1976.

(6) The Tamil Nadu Appropriation (No. 3) Bill, 1976.

(7) The Pondicherry Appropriation (No. 3) Bill, 1976.

LEAVE OF ABSENCE FROM THE SITTINGS OF THE HOUSE

MR SPEAKER: The Committee on Absence of Members from the sittings of the House in their Thirtieth Report have recommended that leave of absence be granted to the following members for the periods indicated against each:

(1) Shri Sakti Kumar Sarkar—
10th August to 1st September, 1976,
(Seventeenth Session).

(2) Shri M. K. Krishnan—
10th August to 1st September, 1976,
(Seventeenth Session).

(3) Shri Madhu Dandavate—
23rd to 27th May, 1976 (Sixteenth session) and 10th August to 1st September, 1976 (Seventeenth Session).